

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 110 OF 2019 &
IA NOS. 481, 482 & 483 OF 2019

Dated: 2nd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tungabhadra Solar Parks Private LimitedAppellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Siddharth Silwal
Mr. Ujjwal N.

Counsel for the Respondent(s) : Mr. Nikhil Ramdev
Mr. Sagar

ORDER

IA NO. 482 OF 2019

(for exemption from filing certified copy of impugned order)

Heard the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned senior counsel appearing for the Appellant submitted that IA No.482 of 2019 (*for exemption from filing certified copy of impugned order*) may be allowed.

The submissions made by the learned senior counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the IA No.482 of 2019 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned senior counsel appearing for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks' i.e. on or before 27.05.2019.

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Issue notice to the Respondents in the main Appeal as well as in the IA for Stay returnable on 06.05.2019. Dasti, in addition, is permitted.

List the matter on **06.05.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/ss

(Justice N.K. Patil)
Judicial Member